

(b) and (c). A sum of Rs. 5,000 has been sanctioned for the grant of cash relief to deserving victims of the storm. The amount of grant will depend on the circumstances of each case.

#### T.A. and D.A. to Staff on Election Duty

2349. **Shri S. M. Banerjee:** Will the Minister of Law be pleased to state:

(a) whether it is a fact that Central Government employees who were employed to supervise and conduct the bye-election held in New Delhi in April, 1961 have not yet been paid their Travelling Allowance and Daily Allowance etc. in that connection;

(b) if so, reasons for this delay; and

(c) the date by which the dues are likely to be cleared?

#### The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra):

(a) No claim for travelling allowance and daily allowance from the Central Government employees employed to supervise and conduct the bye-election held in New Delhi in April, 1961 is pending with the Chief Electoral Officer, Delhi, the authority competent to countersign the relevant bills.

(b) and (c). Do not arise.

#### Chanderi Fort

2350. { **Shri Birendra Bahadur Singh:**  
**Shrimati Jamuna Devi:**

Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) whether it is a fact that the Madhya Pradesh Government are demolishing the walls of the Chanderi Fort;

(b) whether the Madhya Pradesh Government had obtained the approval of Central Government before taking this step; and

(c) if not, whether Central Government intend asking State Government to stop demolition of the walls?

**The Deputy Minister of Scientific Research and Cultural Affairs (Dr. M. M. Das):** (a) to (c). The information is being collected and will be laid on the table of the house in due course.

#### उत्तर प्रदेश में औद्योगिक प्रयोजनों के लिये माल डिब्बे

२३५१. { श्री सरजू पाण्डेय :  
श्री ज० ब० सिंह :

क्या खान और ईबन मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश का उद्योगों के लिये जो प्रदेशीय कोटा पहले २२६६६ वैगन निर्धारित था वह घटा कर २२२६ वैगन कर दिया गया है ;

(ख) यदि हाँ, तो इसका कारण क्या है ;

(ग) क्या राज्य सरकार ने इस सम्बन्ध में केन्द्र के पास कोई विरोध-पत्र भेजा है ;

(घ) यदि हाँ, तो उस पर क्या कार्रवाई हो रही है ?

**खान और ईबन मंत्री (श्री केशव देव मालवीय) :** (क) तथा (ख). पूर्व समय में उपलब्ध रेल परिवहन के मुकाबले पर कोयले का कोटा बहुत अधिक था। यह महसूस किया गया कि यह उपभोक्ताओं के हित में होगा यदि आबंटन इस प्रकार किया जाए; जिसके वास्तविक रूप में परिवहन करने की आशा की जा सकती है। इस उन्मुखित आबंटन के परिणामस्वरूप उपभोक्ता लोग अपने यूनितों के काम करने को योजना को ठोक ढंग से बना सकते हैं। अतः १९६२ के लिये सारे राज्यों के, जिसमें उत्तर प्रदेश भी शामिल है, कोटे का तदनुसार संशोधन किया गया ताकि वह (कोटा) उपलब्ध रेल-परिवहन क्षमता से निकटतम बराबरी पा सके। उत्तर प्रदेश में राज्य नियन्त्रित अग्रताओं के लिये कोयले के

पुनरक्षित कोटे वे, जो कि जून, १९६२ से कार्यान्वित होगा, प्रतिमास में ५३२६ बैगन नियत किये गये हैं जबकि १९६१ के दौरान में प्रति मास में ७५७६ बैगनों का कोटा नियत किया गया और ५१२४ बैगनों का प्रेषण किया गया ।

(ग) और (घ). राज्य सरकार ने संशोधित कोटे का विरोध किया है और उपर्युक्त स्थिति उनको बता दी गई है ।

### Gypsum Mines in Madras

**2352. Shri Nambiar:** Will the Minister of Mines and Fuel be pleased to state:

(a) whether the Gypsum mines of Ariyalur Taluk of Madras State are working according to the provisions of the Mining Act;

(b) whether the Dead Rent and Royalties are being collected;

(c) if so, the amount accrued so far;

(d) whether the local mining lessees are treating the miners as on contract system; and

(e) whether the labour is provided with housing, hospitals, schools and other facilities as are required under the Act?

**The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajarnavis):**

(a) Yes. Deficiencies, if any, which come to light as a result of periodical inspections by the Chief Inspectorate of Mines, from time to time, are attended to under the provisions of the Mines Act.

(b), (c) and (d). Information has been called for from the State Government and will be placed on the Table of the House upon receipt.

(e) The provision of housing, hospitals and schools by the mine owners does not come under the scope of the Mines Act, 1952. However, the following facilities have been provided

by the mine owners, as required under the Mines Act:—

- (1) Drinking water for the workers.
- (2) First Aid requirements.
- (3) Surface latrines.
- (4) Arrangements for speedy removal of cases to hospitals.
- (5) Temporary shelters for workers to take rest.

### Loans to Islanders

**2353. Shri Nallakoya:** Will the Minister of Home Affairs be pleased to state:

(a) the present position regarding the proposal to grant Government loans to the inhabitants of Laccadive, Minicoy and Amindivi Islands to obtain back the coconut trees mortgaged by them to money-lenders in the Islands; and

(b) if the proposal has since been finalised, by what date the Islanders can expect payment on this account?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** (a) and (b). The regulation has been drafted and is under examination.

### Oil in Pondicherry to Cape Comorin Area

**2354. Shri Malaichami:** Will the Minister of Mines and Fuel be pleased to state:

(a) whether a committee of the Oil and Natural Gas Commission which surveyed the Tiruchirapalli District found existence of oil from Pondicherry to Cape Comorin; and

(b) if so, the steps taken for the implementation of the project to utilise the oil resources of the area?

**The Minister of Mines and Fuel (Shri K. D. Malaviya):** (a) No, Sir.

(b) Does not arise.